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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 106/2005

M/S SKYLAND BUILDERS P. LTD. Appellant

Through: Mr. Rishabh Nangia, Advocate.

Versus

INCOME TAX OFFICER Respondent

Through: Mr. Deepak Anand, Advocate

CORAM:

HON'BLE MR. JUSTICE VIPIN SANGHI

HON'BLE MR. JUSTICE RAJNISH BHATNAGAR

ORDER

06.07.2020

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Learned counsel for the appellant seeks an adjournment on the ground that appellant desires physical hearing of the appeal. We cannot accept this ground. The matter can proceed to hearing even through video conferencing. If the appellant so desires, he can also be present at the time of the video-conference hearing.

However, since an adjournment application has been moved by the appellant, at request, adjourned to 11.8.2020.

VIPIN SANGHI, J

RAJNISH BHATNAGAR, J

JULY 06, 2020

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